

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 23968 OF 2020

Between:

Ch.Sri Venkata Mamatha, D/o. Ch.N.V.Subba Rao, Aged 17 years, Occ. Student, R/o. 12-7-4, 4/1, Flat No.302, Tulja Bhawani Towers, Mettuguda, Secundrabad, Lallaguda, Hyderabad. Being Minor Rep. by his Father Ch.N.V.Subba Rao, S/o. Eswara Rao.

...PETITIONER

AND

1. State of Telangana, Rep. By its Principal Secretary, Health, Medical and Family Welfare, Department, Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Telangana, Warangal Rep. by its Registrar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into MBBS/BDS course under B and C category/NRI of Management Quota for the academic year 2020-21 as illegal arbitrary unconstitutional and consequently direct the 2nd respondent to consider and include the name of the petitioner in the counselling for admission into MBBS course under B and C category/NRI of Management Quota for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to directing the 2nd respondent to consider the petitioner and allow to participate in the counselling under B & C category/NRI of Management Quota for admission into MBBS course for the academic year 2020-21 pending disposal of the Writ Petition

Counsel for the Petitioner: SRI. MULLANGI RAMI REDDY

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD GP FOR
MEDICAL HEALTH FW**

Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.23968 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS/BDS Course under Management Quota - 'B' & 'C' category/NRI for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 28.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

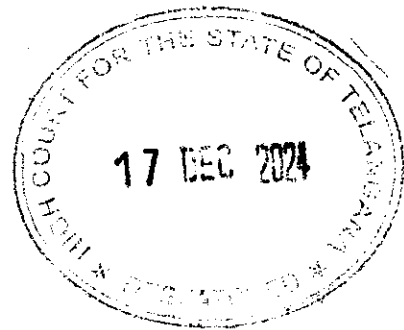
1. The Principal Secretary, Health, Medical and Family Welfare, Department, Secretariat, Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Telangana, Warangal
3. One CC to SRI. MULLANGI RAMI REDDY Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

KKS
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K.P.

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.23968 of 2020

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

*9 Copies
P.O.
8/11/24.*